

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

O.A.No.496/07

Monday this the 6<sup>th</sup> day of August 2007

**C O R A M :**

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN  
HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER**

1. T.Harishkumar,  
S/o.Karunakaran,  
Junior Engineer (Civil),  
Lakshadweep Harbour Works,  
Wellington Island, Kochi.
2. K.K.Ramesh,  
S/o.Karthikeyan,  
Junior Engineer (Civil),  
Lakshadweep Harbour Works,  
Kavaratti. ....Applicants

(By Advocate Mr.M.V.Thamban)

**Versus**

1. The Chief Engineer & Administrator,  
Andaman Lakshadweep Harbour Works,  
Post Box No.161, Port Blair.
2. The Deputy Chief Engineer – V,  
Lakshadweep Harbour Works,  
Kavaratti.
3. Union of India represented by the Secretary,  
Govt. of India, Ministry of Shipping,  
Road Transport & Highways,  
(Dept. of Shipping), New Delhi. ....Respondents

(By Advocate Mr.T.P.M.Ibrahim Khan,SCGSC)

This application having been heard on 6<sup>th</sup> August 2007 the Tribunal on the same day delivered the following :-

**O R D E R**

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN**

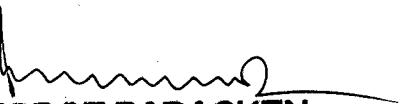
Applicants are Junior Engineers (Civil) possessing Degree in Civil Engineering. They have represented for benefit of a higher scale of pay as recommended by the 5<sup>th</sup> Central Pay Commission. The representations of

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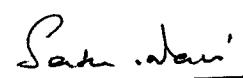
the applicants at Annexure A-2 dated 27.9.2006 and Annexure A-3 dated 31.10.2006 have been disposed of by the respondents vide impugned order Annexure A-4 stating that they have not received any orders of Government of India and further without giving any reason or any indication that the representations have been considered by them in all aspects. We are of the view that this O.A can be disposed of by directing the respondents to consider the representations of the applicants in detail with reference to the Pay Commission recommendations and to pass a speaking order and communicate the same to the applicants within a period of three weeks from the date of receipt of a copy of this order. We accordingly do so. The O.A is disposed of at the admission stage.

No order as to costs.

(Dated the 6<sup>th</sup> day of August 2007)

  
**GEORGE PARACKEN**  
JUDICIAL MEMBER

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**SATHI NAIR**  
VICE CHAIRMAN